

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Punjab Excise (Delhi Amendment) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 21st March, 1979, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

(v) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th March, 1979, agreed without any amendment to the Sugar Undertakings (Taking Over of Management) Amendment Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 20th March, 1979."

(vi) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 20th March, 1979; and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(vii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1979, which was passed by the Lok Sabha at its sitting held on the 20th March, 1979, and transmitted to the Rajya Sabha for its recommendations and to state to that this House has no recommendations to make to

the Lok Sabha in regard to the said Bill."

12.15 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS TWENTY-SEVENTH REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I beg to present the Twenty-seventh Report of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in the Eighty-eighth Report of the Committee (fifth Lok Sabha) on Hindustan Zinc Ltd.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTIETH REPORT

श्री राम विलास पासवान (हार्ज पुर) : महोदय, मैं गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों सम्बन्धी समिति का 30वां प्रतिवेदन प्रस्तुत करता हूँ ।

12.16 hrs.

MATTERS UNDER RULE 377

(i) REPORTED STRIKE BY DOCK LABOUR BOARD AND OTHER LABOUR UNITS OF CALCUTTA AND HALDIA PORTS

SHRI DHIRENDRANATH BASU (Kanwa): Sir, with your permission, under Rule 377 I want to raise a matter of urgent public importance.

As a result of continued strike of Dock Labour Board and other Labour Unions at Calcutta and Haldia Ports, over sixty ships carrying cooking coal, cement, fertilizers and other articles could not be unloaded during the last three weeks. Some of